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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 1118-L.—4th September, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 28 of 2015**

**THE WEST BENGAL STATE AYURVEDIC HEALTH SERVICE (AMENDMENT) BILL, 2015.**

**A**

**BILL**

*to amend the West Bengal State Ayurvedic Health Service Act, 2002.*

WHEREAS it is expedient to amend the West Bengal State Ayurvedic Health Service Act, 2002; for the purpose and in the manner hereinafter appearing;

West Ben. Act XI  
of 2002.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
Commencement.

**1.** (1) This Act may be called the West Bengal State Ayurvedic Health Service (Amendment) Act, 2015.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal State Ayurvedic Health  
Service (Amendment) Bill, 2015.*

*(Clause 2.)*

Amendment of  
section 14 of  
West Ben. Act XI  
of 2002.

2. In section 14 of the West Bengal State Ayurvedic Health Service Act, 2002, for the words "Public Service Commission, West Bengal", wherever they occur, the words "West Bengal Health Recruitment Board" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

Recruitment to all the teaching posts including teaching administrative posts in the West Bengal Ayurvedic Education Service and all basic grade posts including administrative posts in the West Bengal Ayurvedic Health Service, has so far been made through Public Service Commission, West Bengal.

2. Recently the West Bengal Health Recruitment Board has been established to make all the necessary recruitments to different posts under the Department of Health and Family Welfare, Government of West Bengal.

3. It has, therefore, been considered necessary and expedient that the posts in the cadre of the West Bengal Ayurvedic Education Service and the West Bengal Ayurvedic Health Service shall be filled up through the West Bengal Health Recruitment Board.

4. The Bill has been framed with the above objects in view.

5. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,  
*The 31st July, 2015.*

MAMATA BANERJEE,  
*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*